

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 183/TT/2016

- Subject:** Determination of transmission tariff for 2014-19 tariff period, for three assets under Transmission System for “Transfer of Power from Generation Projects in Sikkim to NR/WR Part-B” in Eastern Region, under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.
- Date of Hearing:** 23.5.2017
- Coram:** Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member
- Petitioner:** Power Grid Corporation of India Limited (PGCIL)
- Respondents:** Gati Infrastructure Chuzachen Limited and 12 others
- Parties present:** Shri S.S. Raju, PGCIL
Shri Rakesh Prasad, PGCIL
Shri S.K. Venkatesan, PGCIL
Shri Ramchandra, PGCIL
Shri Aniket Prasoon, Advocate, LANCO
Shri Abhishek Kumar, Advocate, LANCO

Record of Proceedings

The representative of petitioner submitted that PoC tariff for three assets under Transmission System for “Transfer of Power from Generation Projects in Sikkim to NR/WR Part-B” in Eastern Region was approved vide order dated 1.12.2016. He further submitted that they have submitted all the information as directed vide RoP dated 28.2.2017, vide affidavit dated 25.4.2017 and to allow tariff as claimed in the petition.

2. Learned counsel for Lanco Energy Private Limited (LANCO) submitted that they have not been served with a copy of the RCE for instant assets. The representative of the petitioner submitted that they have already submitted RCE, vide affidavit dated 25.4.2017 and the respondent was also served a copy of the same.



3. The Commission directed the petitioner to submit a copy of RCE to LANCO by 2.6.2017.

4. Subject to the above, the Commission reserved the order in the matter.

By Order of the Commission

sd/-
(T. Rout)
Chief (Legal)

